

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA No. 192/1993 in
OA 1245/1987

Date of decision: 14.07.1993

Shri Subey Ram ...Original applicant/respondents in the RA

Versus

Union of India & Others ...Original respondents/petitioner in the RA

For the PetitionerNone

For the RespondentsNone

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

This is an application filed on behalf of the Department seeking the review of the final order passed by this Tribunal on 24.12.1992 disposing of OA No. 1245/1987 finally.

2. The review application is accompanied by an application seeking condonation of delay in filing the review application.

Admittedly, the respondents obtained certified copy ^(of the order) under ~~receipt review~~ on 26.2.1993 and the review application was presented on 30.04.1993.

The review application should have been presented within 30 days from the date of receipt of a certified copy. It is admitted in the application filed for condoning the delay that the review application has been filed beyond 30 days. No satisfactory explanation has been offered for the delay. We are, therefore, not inclined to condone the delay.

2.

3. Even on merits, we are satisfied that no case has been made out within the parameters of Order 47 Rule 1 CPC for reviewing the orders.

4. The RA is rejected.

B.N.DHUNDIYAL
(B.N. DHUNDIYAL)
MEMBER (A)
14.07.1993

S.K.DHAON
(S.K. DHAON)
VICE CHAIRMAN
14.07.1993

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